



GOVERNMENT OF INDIA
MINISTRY OF FINANCE
INCOME TAX DEPARTMENT
Add. CIT (TECH.)



OSCMK

To,
ARUN TOMAR
231 A MANDIR LANE VANASTHALI, BALLUPUR
DEHRADUN 248001, Uttarakhand
India

PAN:
AHKPT8783E

Dated:
13/07/2026

DIN & Letter No :
ITBA/COM/F/17/2026-27/1091023414(1)

Sir/ Madam/ M/s,

Subject: Online service of Orders - Letter

PLEASE FIND ATTACHMENT.

AMRENDRA SHIVA NATH
Add. CIT (TECH.)

Enclosed: Refer to attachment ATTACHMENT_100116386679.pdf

Note: If digitally signed, the date of digital signature may be taken as date of document.
ROOM NO.: 2nd Floor, AAYAKAR BHWAN, 16/69,, CIVIL LINES, KANPUR, Uttar Pradesh, 208001
Email: KANPUR.ADDLCIT.TJ@INCOMETAX.GOV.IN,

Note:- The website address of the e-filing portal has been changed from www.incometaxindiaefiling.gov.in to www.incometax.gov.in.



फा.सं. प्र.मु.आ.आ./कान./अ.आ.आ.(तक. एवं न्या.)/कैट-1/3(21)/2026-27/2309 दिनांक-13.07.2026

सेवा में,

श्री अरुण तोमर

म.सं. 231, गली न.-2 , वनस्थली बल्लूपुर

देहरादून, , उत्तराखंड-248001

(पैन सं. AHKPT8783E)

Sub: Registration as a Valuer for Immovable Property (other than agricultural lands, plantations, forests, mines and quarries) u/s 514 of the Income Tax Act-2025, Shri Arun Tomar, 231, Lane no. 2. Vanasthali, Ballupur, Dehradun, Uttarakhand-248001 - PAN-AHKPT8783E.

With reference to your letter/application received in this office on 01/12/2025 seeking registration as a valuer u/s 34AB of the Wealth Tax Act, 1957, it is informed that your name has been registered u/s 514 of the Income-tax Act, 2025 in accordance with the provisions of Rule 246(2) of Income Tax Rules, 2026 as a valuer for the classes of assets mentioned as follows:

अचल सम्पति/Immovable Property

(Other than agricultural land, plantations, forests, mines, quarries, etc.)

1. Your Registration Number in the Register of Valuers maintained by this office is **CAT-I/20/2025-26**. Your Registration is effective from the date of issue of this letter i.e. **13.07.2026**.
2. In this regard, it may please be noted that:
 - I. the report of valuation shall be prepared by you in the prescribed form no. 170 (including all required information and documents) as per Rule 248 of the Income Tax Rules, 2026 r.w. Section 514(3) of Income-Tax Act, 2025 and the details of all such reports of valuation will be kept in separate register and will be produced before the undersigned whenever required.
 - II. the fee for the valuation of any asset shall be charged by you as per rule 248 of the Income-tax Rules, 2026 and shall be acceptable to you. A receipt of the fee charged shall be issued by you and a copy of such receipt will be preserved, and produced before the undersigned whenever required.

Contd. to page no.-2

- VII. It may also be noted that registration under section 514 of the Income-tax Act, 2025 is being granted for five years from the date of registration, mentioned hereinbefore in para 1.
- VIII. As per sub-rule(6) of Rule 246 of Income Tax Rules 2026, a person is required to qualify in an examination within a period, as may be specified in this behalf by the Central Government by notification and in case the person fails to qualify the examination as per sub-rule (6) within the specified period, the registration shall stand cancelled with effect from the end of such specified period.
- IX. The application for renewal of approval should be submitted at least 60 days before the expiry of the current approval.

(अमरेन्द्र एस. नाथ)

अपर आयकर आयुक्त(तक. एवं न्यायिक),
कृते प्रधान मुख्य आयकर आयुक्त,
उत्तर प्रदेश(पश्चिम) एवं उत्तराखंड क्षेत्र,
कानपुर.

फा.सं. प्र.मु. आ.आ./कान./अ.आ.आ.(तक. एवं न्या.)/कैट-1/3(21)/2026-27/2309 दिनांक- 13.07.2026
Copy to:

1. The Principal Commissioner of Income Tax, Dehradun.
2. The Dy./Asst. Director (Official Language), O/o The Pr. CCIT, UP (W) & Uttarakhand Region, Kanpur requesting for Translation of this Order in 'Rajbhasa' for issuing the Order in Hindi Version.
3. The JD (System)-Income Tax Office, 16/69, Aayakar Bhawan, Kanpur for uploading in department website.

(Mr)

(अमरेन्द्र एस. नाथ)

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कृते प्रधान मुख्य आयकर आयुक्त,
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कानपुर.